

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A. NO. 353 OF 2011

Wednesday, this the 20<sup>th</sup> day of April, 2011

**CORAM:**

**HON'BLE Mr.GEORGE PARACKEN, JUDICIAL MEMBER**

1. M.M.Raby Sakeer  
Business Executive (II)  
Irinjalakuda Head Post Office  
Residing at Mammasaryillath,  
Vellangallur PO, Pin – 680 662
2. Smt.P.A.Sajitha  
Sub Postmaster  
Kothaparamba PO  
Residing at Veliyakath House  
Koolimuttam PO, Pin 680 691

... Applicants

(By Advocate Mr.P.C. Sebastian )

versus

1. The Superintendent of Post Offices  
Irinjalakuda Division  
Irinjalakuda, Pin – 680 121
2. The Postmaster General  
Central Region, Kochi – 682 018
3. Union of India represented by its Secretary  
Ministry of Communications & IT  
Department of Posts, Dak Bhavan  
New Delhi – 110 001

... Respondents

(By Advocate Mr.M.K.Aboobacker, ACGSC )

The application having been heard on 20.04.2011, the Tribunal on the same day delivered the following:

ORDER

**HON'BLE Mr.GEORGE PARACKEN, JUDICIAL MEMBER**

The applicants are aggrieved by the Annexure A-1 transfer order dated 12.04.2011. In the case of 1<sup>st</sup> applicant, Mr.M.M.Raby Sakeer, his



permanent post is Business Executive, Irinjalakuda Head Office and he is presently working as SPM, Kottapuram on deputation basis. His grievance is that when the post of Business Executive, Irinjalakuda HO is still lying vacant, he has been posted as SPM, Kottapuram itself, against his wishes. In the case of the 2<sup>nd</sup> applicant, Smt. P.A.Sajitha, she has been transferred from the post of SPM, Kothaparamba to the post of SPM, Eriyad, when her request for transfer as SPM, Kottaparamba is still pending. Therefore, the first applicant sought a direction to the respondents to allow him to continue as Business Executive II, Irinjalakuda HO and the second applicant, for a posting as SPM, Kottapuram.

2. Mr.M.K.Abbobacker, on receipt of an advanced copy of the OA, appeared on behalf of the respondents.

3. It is seen from the impugned order that the respondents have effected the transfers and postings of 39 officials and the applicants are only two among them. The said order says that the movement of the officials shall be completed on or before 31.05.2011 unless otherwise, specifically ordered.

4. In view of the above position, this OA is disposed of at the admission stage itself granting liberty to the applicants to make representations against their transfers and postings to the appropriate authority. If such a representations are made within a weeks' time, the same shall be considered by the appropriate authority and dispose of the same by a speaking order, as early as possible, but in any case before 31.05.2011. Till such time the transfers and postings of the applicants

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made vide the impugned Annexure A-1 Memo dated 12.04.2011 shall be kept pending.

5. With the aforesaid direction, the OA is disposed of. There shall be no order as to costs.

Dated, the 20<sup>th</sup> April, 2011.



GEORGE PARACKEN  
JUDICIAL MEMBER

VS